

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 401**  
**IB/492/PB/2021**

**IN THE MATTER OF:**

IFCI Ltd.	...	Applicant
Versus		
M/s. ACCIL Hospitality Ltd.	...	Respondent

**Order under Section 7 of IBC, 2016.**

**Order delivered on 05.12.2022**

**Coram:**

**MR. P.S.N. PRASAD**  
**HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. S.S Ahluwalia and Mr. Mohit Bangwal  
For the Respondent : Sr. Adv. Mr. Krishnendu Datta

**ORDER**

Heard the submissions made by the Counsel for both the parties. Learned Counsel for the respondent has stated that in the last order the "Hon'ble High Court of Delhi" has to be read as "Hon'ble High Court of Punjab & Haryana, Chandigarh" and the date of the order has to be read as "10.12.2021" instead of "30.05.2022". This order corrects the two typographical errors crept in the last order dated 29.07.2022.

The Counsel for the respondent has submitted that the Hon'ble High Court of Punjab and Haryana, Chandigarh have now posted the matter to 11.01.2023. In view of the same, both the counsels have consented to post this matter on **28.02.2022**.

-Sd-

**DR. BINOD KUMAR SINHA**  
**MEMBER (TECHNICAL)**

Mukesh

-Sd-

**P.S.N. PRASAD**  
**MEMBER (JUDICIAL)**